

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-2773
ANSWERED ON-22/12/2021

UNREGISTERED VEHICLES IN INDIA

2773. SHRI SANJAY SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:-

- (a) whether Government plans to analyze the extent of unregistered vehicles in India;
- (b) if so, the details thereof along with methodology used to measure the number of unregistered vehicles in India;
- (c) whether a clampdown of such vehicles would possibly impact the safety of our roads; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) Section 39 of the Motor Vehicles Act, 1988 mandates that no person shall drive any motor vehicle and no owner of a motor vehicle shall cause or permit the vehicle to be driven in any public place or in any other place unless the vehicle is registered in accordance with Chapter IV of the Act and the certificate of registration of the vehicle has not been suspended or cancelled and the vehicle carries a registration mark displayed in the prescribed manner. Implementation of provisions of Central Motor Vehicles Rules, 1989 and Motor Vehicles Act, 1988 comes under the purview of the State/UT government.
